

In The Central Administrative Tribunal
Calcutta Bench

MA526 of 1999
(OA 440 of 1997)

Present : Hon'ble Mr. D. Purkayastha, Judicial Member
Hon'ble Mr. G.S. Maingi, Administrative Member

Pradip Kr. Biswas

- VS -

Eastern Railway

For the Applicant : Mr. B. Chatterjee, Counsel

For the Respondents : Mr. P.K. Arora, Counsel

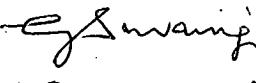
Heard on : 30-9-99

Date of Judgement : 30-9-99

ORDER

D. PURKAYASTHA, JM

Heard Id. Counsel for both the parties. By this application the applicant prays for direction upon the respondents to enhance the rate of subsistence allowance from 50% to 75% from September 1996 in accordance with the Rules. So, we direct the respondents to consider the case of the applicant in this regard and to pass appropriate order within one month from the date of communication of this order. Application is dismissed accordingly.


(G.S. Maingi)

Member(A)


(D. Purkayastha)

Member(J)

DKN